

TRIPURA



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PART-I—Orders and Notifications by the Government of Tripura,
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Government of Tripura
Education Department

No. F.13(1(-1)-DSE/80.

Dated, Agartala, the 4th March, 1983.

NOTIFICATION

The Governor has been pleased to make the following rules to regulate the Grant of Sports Stipend and for matters incidental to it, namely :—

Short title and
commencement

1. (1) These rules may be called the Tripura Sports Stipend Rules, 1982.
(2) They shall come into force on and from the date of their publication in the official gazette.
2. In these rules unless the context otherwise requires—
 - (a) 'Deputy Director' means the Deputy Director-in-Charge of Physical Education section in the Directorate of School Education, Govt. of Tripura.
 - (b) "Director" means the Director of School Education, Govt. of Tripura.
 - (c) "Institution" means Primary or Secondary Schools within the State of Tripura and recognised by the State Government, or any Board of Secondary Education.

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Eligibilities.

3. Any student prosecuting studies in an Institution shall be eligible for making application for grant of stipend under these rules, if he/she ;—
- (i) is below the age of fifteen years on the first day of January of the year in which the stipend is awarded ;
 - (ii) is not in receipt of any other stipend for games and sports from any source.
 - (iii) has shown proficiency in National/State/Dist/Sub-division/Block level competitions organised by the Govt. of India or State Govt. or Tripura Sports Council and has attained prescribed efficiency in Sports and Games in the branch concerned.

N.B. :—The standard of proficiency shall be decided by a board constituted by the Director for the purpose.

4. (1) The Stipend under these rules shall be for one year and may be renewable from year to year until the awardee attains the age of eighteen years and provided he continues to maintain the prescribed proficiency beyond the initial period of sanction.
- (2) Where a candidate fails in the annual examination and is not promoted to the next higher Class, the stipend shall be suspended for the academic year, he is held up in the present class.
- (3) The stipend of a student which was suspended due to failure in the annual examination may be renewed same time maintains proficiency in the games and sports.

Rate & number of Stipend.

5. (1) The total number of stipends under these rules is restricted to 200. Out of total stipends, 50%, 25% and 25% shall respectively be for urban areas, sub-plan areas and rural areas other than sub-plan areas. Each Stipend shall be at the rate of Rs. 30/-per month.
- (2) The distribution of Stipend in different sports and games shall be as follows :—
- | | |
|-----------------|-----|
| (a) Football— | 30. |
| (b) Athletics— | 30. |
| (c) Khokho— | 30. |
| (d) Kabadi— | 30. |
| (e) Volleyaball | 16. |
| (f) Cricket.— | 5. |
| (g) Swimming— | 25. |

(h) Gymnastic—	15.
(i) Basketball.	5.
(j) Table Tanis—	3.
(k) Badminton—	2.
(l) Handball—	5.
(m) Hockey—	4.
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Total—	200
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- (3) 29% of the number of Stipends mentioned in Sub-rule (1) shall be reserved for for Sch. Tribe candidates and 13% shall be reserved for the Sch. caste Candidates.
- (4) 25% of the Stipends for different sports and games other than Football, Cricket and Hockey as specified in sub-rule (2) shall, subject to the reservation mentioned in sub-rule (3), be reserved for girls students.

Note No. 1 :— If in any year the number of eligible candidates for reserved quota of stipend for Sch. Tribes, Sch. Castes or Girls Candidates are not found, they shall be treated as un-reserved.

Note No. 2 :— If in any year there be any unfilled number of Stipend in any sports or games it shall be distributed by the Director to other sports or games in order of precedence mentioned in sub-rule (2).

6. (1) The application for stipend shall be made in Form I annexed to these rules and shall be submitted to the Deputy Director (Youth Programme) through the head of the Institution so as to reach the Deputy Director not later than the 15th day of May of the year to which it relates.
- (2) The Head of the Institution shall, as soon as may be after receipt of the application under sub-rule (1), forward the same to the Dy. Director with his certificates enclosed therein.
- (3) Applications received by the Deputy Director after the specified date, may not be considered.
- (4) In case of applications belonging to ST/SC candidates certificate to that effect from competent authority shall accompany the application.

Manner of submitting application.

- Mode of selection. 7. The Students eligible for stipend shall be selected by a board to be constituted by the Director with persons having proficiency in different branches of sports and games.
- Mode of payment. ∞ (1) Subject to the other conditions of these rules, the stipend is admissible from the 1st of the month following the month of selection by the board or on which vacancy arises when limited numbers of stipend are earmarked. In the case of renewal of stipend in any year the stipend shall be paid from the month following that for which the stipend was paid during the previous academic year, provided that the student has been prosecuting his studies in the Institution without break.
- (2) All payment of stipend shall be made through the Head of the Institution in which the awardee is prosecuting his/her studies.
- Stipend sanctioning authority. 9. The Director shall be competent to sanction stipend under these rules to the student selected by the Board.
- Repeal. 10. (1) The Tripura Sports Stipend Rules, 1979 is hereby repealed.
- (2) Notwithstanding such repeal an application made, order issued, stipend granted, money disbursed, Board constituted, application recommended or anything done shall be deemed to have been made, issued granted, disbursed, constituted recommended or done under the corresponding provisions of these rules.

By Order of the Governor.
H. Mukherjee
Commissioner-Cum-Secretary.